GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 4026 ANSWERED ON TUESDAY, THE 03RD APRIL, 2018

AMENDMENTS IN CA ACT BY HIGH LEVEL COMMITTEE

QUESTION

4026. SHRIMATI WANSUK SYIEM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the recent Public Sector Bank (PSB) fraud has sparked off allegations about the role of Chartered Accountants abdicating their mandated function as watchdogs of the fiscal transparency in corporate houses and public entities;

(b) whether Government has failed to gain any hindsight from the equally infamous Satyam scam earlier after auditors were indicted for dereliction of their fiduciary responsibilities; and

(c) whether Government appointed High Level Committee (HLC) has already drafted amendments to the CA Act and if so, the status of the HLCs recommendations?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) & (b): On the basis of FIRs filed with CBI, this Ministry has ordered investigations into the affairs of 107 companies and 7 LLPs belonging to Nirav Modi and Mehul Chinubhai Choksi Groups and also 11 companies belonging to Rotomac Group, to be carried out by SFIO vide orders dated 17.02.2018 and 21.02.2018 respectively. During the said investigation the role of various entities in its entirety shall be examined. The said investigations are under progress.

(c): Yes, Sir. The High Level Committee has submitted its report to the Ministry, which has been forwarded to the three Professional Institutes viz. The Institute of Chartered Accountants of India (ICAI), the Institute of Cost Accountants of India (ICAI) and the Institute of Company Secretaries of India (ICSI).
